

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1704
(To be answered on the 28th December 2017)**

MRO Facilities

1704. SHRI ANURAG SINGH THAKUR

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the number of Maintenance, Repair and Overhaul (MRO) facilities located in the country;
- (b) the number of aircraft that are annually sent to other countries for MRO works along with the names of these countries; and
- (c) the efforts being made by the Government to encourage setting up of more MRO facilities by third parties in the country?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a): There are 110 Maintenance, Repair and Overhaul's (MRO's) facilities approved in India, of which 07 are capable of carrying out overhaul of airplanes.

(b): The number of aircraft that are annually sent to other countries for MRO works for last three years are as follows:

Year	Aircraft
2015	93
2016	66
2017	54

Name of countries where the aircrafts are sent for MRO works are United Kingdom, United States of America, France, Germany, Singapore, Switzerland, Jordan, United Arab Emirates, China, Indonesia, Sri Lanka and Malaysia.

(c): Given our technology and skill base, the government is keen to develop India as an MRO hub in Asia, attracting business from foreign airlines. Accordingly, the following provisions have been made in the Budget

announcements for 2016-17 :

- i) The tools and tool-kits used by the MRO have been exempted from Customs duty. The exemption shall be given on the basis of list the tools and tool kits certified by the Directorate General of Civil Aviation (DGCA) approved Quality Managers of aircraft maintenance organisations.
- ii) MROs were required to provide proof of their requirements of parts, or orders from their client airlines. The process for the clearance of the parts has been brought in line with that of the tool kits for a one time certification by DGCA approved Quality Managers in MRO's.
- iii) To enable economies of scale, the restriction of one year for utilization of duty free parts has been extended to three years.
- iv) To allow import of unserviceable parts including aircraft components like engines and landing gears by MROs for providing exchange/advance exchange, the concerned notification has been revised to enable advance export of serviceable parts.
- v) Foreign aircraft brought to India for MRO work will be allowed to stay for the entire period of maintenance or up to 6 months, whichever is lesser, provided it undertakes no commercial flights during the stay period. The aircraft may, however, carry passengers in the flights at the beginning and end of the stay period in India. For stay beyond 6 months, DGCA's permission will be required.
